

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-4570/2018
MA-5208/2018

New Delhi, this the 14th day of December, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Rajeev Mavi (ID No. 20040065)
Aged about 37 years,
s/o Sh. Dhaneshwar Singh
Assistant Teacher,
SBV, C-Block, Dilshad Garden, New Delhi-95
R/o A-1/A-97, Shalimar Garden, Extn-II,
Ghaziabad, UP, Mob-9910671000.
2. Dinesh Kumar (ID No. 20040090),
S/o Sh. Ram Sharan
Aged about 40 years,
Assistant Teacher,
TGT (S.St), SBV, C-Block, Dilshad Garden,
New Delhi-95
R/o F-176, Gali No. 4, Ganga vihar, Delhi-94
Mob-9971804374.
3. Triloki Nath (ID No. 20040066)
s/o Jeet Lal Gupta,
aged about 40 years,
Assistant Teacher – TGT Math,
SBV, C-Block, Dilshad Garden, New Delhi-45
R/o B-323, Block-B, New Seemapuri, Delhi-95
Mob. 8383949481

(through Sh. Ranjit Sharma)

Versus

1. The Govt. of NCT of Delhi,
Through the Principal
Secretary (Services)
Delhi Secretariat, IP Estate, ND-1.
2. The Director of Education,
Govt. of NCT, Delhi,
Sham Nath Marg, Delhi-54. ...Respondents

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicants, Sh. Ranjit Sharma.

MA No. 5208/2018 filed for joining together is allowed.

OA No. 4570/2018

The applicants, three in number and working as Assistant Teachers under the respondents, filed the OA seeking the following reliefs:

“(i) direct the respondents to consider and fix the pay of the applicants at par with their batch mates and juniors and release the arrears thereof and also regulate their pension under the old pension scheme namely CCS(Pension) rules 1972, granting them the benefit of GPF,

AND/OR

(ii) pass such other order/s as may be deemed fit & proper.”

3. It is submitted that the applicants made number of representations vide Annexure A/3 (colly) and though the

School has furnished the relevant details on 30.07.2017 to the Deputy Director of Education but till date no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage itself, without going into the merits of the case by directing the respondents to consider the representations of the applicants and to pass an appropriate reasoned and speaking order thereon within a period of ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/